

Name of Service	Representation (Approx.)
Railway Services	9%
Central Power Engineering Service	1%
Central Engineering Service (Roads)	1%
Indian Defence Estates Service	1%
Indian Company Law Service	1%
Indian Telecom Service	11%
Indian Ordnance Factory Service	8%
Indian Cost and Accounts Service	2%
Indian Trade Service	1%
Indian P & T Finance and Accounts Service	3%
Others	3%

CBI enquiry on irregularities in MGNREGA

†1339. SHRIMATI KANAK LATA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether CBI is carrying out investigations regarding large scale financial irregularities under MGNREGA in Kushinagar district of Uttar Pradesh during 2007-10;

(b) if so, the levels at which involvement has been reported so far in the CBI investigation and the action taken therein; and

(c) the names of districts in other States of the country where CBI investigation is being carried out in scams in MGNREGA and the amount of embezzlement discovered therein, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) CBI has registered 02 cases relating to MGNREGA in Kushinagar District of Uttar Pradesh. Out of these two cases, one has been registered alleging large scale financial bungling, gross irregularities and misappropriation of MGNREGA funds against BDO level officers and others. The second case has been registered against the then Pradhan, Shahpur Village, Khadda Block, Kushinagar District alleging misappropriation of funds of MGNREGA. Both the cases were referred by Hon'ble High Court and are under investigation.

†Original notice of the question was received in Hindi.

(c) CBI has registered 15 Regular Cases and 07 Preliminary Enquiries relating to irregularities in MGNREGA scheme pertaining to various Districts of six States/UT. Out of these 15 RCs, Charge-sheets have been filed in 07 cases and are under trial and the remaining 08 cases are pending investigation. As far as 07 PEs are concerned, 05 PEs are under enquiry; status report has been filed in Hon'ble Supreme Court in 01 PE and 01 PE was closed. Majority of these RCs and PEs were referred by Hon'ble Supreme Court or High Courts.

Promotion of Multi Tasking Staff

†1340. SHRIMATI KANAK LATA SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Grade-III employees of the Multi Tasking Staff (MTS) are not being promoted and they are getting demoralized on this account;

(b) if so, since how many years, the Grade-III employees in the MTS have not got promotion; and

(c) whether it is also a fact that some of the posts of the Grade-III employees are being abolished by Government every year and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) As per the provisions of the Government of India (Allocation of Business) Rules, 1961 this Department, frames/lays down guidelines/instructions on promotion which are implemented by various Ministries/Departments with whom the facts of the case/details of officers are available. Further, promotion to a post is made as per the provisions of the Statutory Recruitment Rules applicable to the post. Ministries/Departments are delegated with the powers for making the Recruitment Rules for making promotions to the Group 'C' posts. No such centralized data is maintained in this Department.

(c) This Department has not issued any instructions in this regard.

Allotment of examination centres at far off places

1341. SHRI GULAM RASOOL BALLYAWI: Will the PRIME MINISTER be pleased to state:

(a) whether the candidates belonging to Delhi appearing in various competitive

†Original notice of the question was received in Hindi.